

any revision due to financial constraints.

[Translation]

[Translation]

SHRI CHANDRA JEET YADAV: Mr. Speaker, Sir, the major, medium and minor irrigation projects and flood control projects of Madhya Pradesh and Uttar Pradesh are the main problems of these States. Only 30-32 percent land in these States is under irrigation and these States are hit by unprecedented floods also. Keeping in view these things the Planning Commission had sanctioned funds earlier, but now it has been reduced by one third for flood control as well as for irrigation projects in both the States i.e. Madhya Pradesh and Uttar Pradesh. The State Governments, must have been in deep trouble because in spite of paucity of funds, they have revised the plan outlay in essential areas. The Planning Commission had them funds on the basis that these are the core sectors. Keeping in view these things, will attention be paid on enhancing their resources so that there is no paucity funds in those core-sectors.

[English]

SHRI H.R. BHARDWAJ: May I submit that this is correct that there is a shortfall to the extent of 28.56 per cent. But the general shortfall is 29.37 per cent. So, the irrigation has suffered less. Since there is general cut in the total Plan outlay for all the sectors, this sector has also been affected. But irrigation has suffered minimum.

[Translation]

SHRI CHANDRA JEET YADAV: Mr. Speaker, Sir, I had asked that funds had been reduced and that has been accepted by the hon. Minister. I had asked whether keeping in view the slow progress of these states the Planning Commission proposes to enhance the allocated funds?

[English]

SHRI H.R. BHARDWAJ: As I submitted, the State proposal is there and that has been accepted. But no demand has been provided. (Interruptions)

Cess in Lieu of Services

*600 SHRI BRAHMANAND MADAL: Will the Minister of COAL be pleased to state:

(a) whether the coal management has been providing tonnage cess in lieu of the services rendered by the Coal-mining Area Development Authority;

(b) if so, the extent thereof and from whom this cess is collected;

(c) whether the coal management proposes to discontinue this essential service and

(d) if not, the time by which it is propose to start the payment of the outstanding amount of tonnage cess?

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. I. NYAMAGOUDA) (a) to (d). A Statement laid on the Table of the House.

STATEMENT

(a) and (b). Yes, Sir, Coal Companies had been pausing the cess at the rate Rs. 3.50 per tonne of coal and Rs. 4.00 per tonne of hard coke and soft coke. Coal Mining Area Development Authority (CMDA) on despatches of coal/coke from the concerned coal fields. The cess was realised from the buyers of coal/coke.

(c) and (d). According to information furnished by the Coal Companies, payment of the cess has been stopped consequent to court decisions holding that State Governments are not empowered to levy any cesses on Coal Companies are paying separately for the water being supplied by CMDA. Since CMDA has been established under the authority of Govt. of Bihar, decision about its continuation has to

taken by the State Govt. As regards any arrears of cess claimed by CMADA, the matter has to be resolved between CMADA and the Coal Companies.

[*Translation*]

SHRI BRAHMANAND MANDAL: Mr. Speaker, Sir, through you I would like to know from the hon. Minister that prior to the establishment of Coal Mining Area Development Authority in 1985 whether tonnage cess was given to Mines Board. During 1990-91 there was case between Coal Management and the Government of Bihar in the Supreme Court. The Court passed an order that Bihar Government has no right to realise tonnage cess; But the Authority realised the cess from the buyers of Coal. We would like to ask whether companies and buyers went to the Court. Secondly, whether the buyers were a party in challenging the Courts decision or they were in that list. They have stopped paying cess. As a result of which three thousand labourers in Bokaro and Dhanbad will become jobless. They are facing starvation. Therefore, we would like to know whether companies or buyers went to the Court.

MR. SPEAKER: Hon. Member, there is no need to repeat the question.

[*English*]

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): As the hon. Member has said, the coal company, in fact, was collecting this money from the buyers of coal. Earlier there was Jhariya Water Board which used to look after the water supply. The only responsibility CMAD doing is about supply of water. They increased the water rate from Rs. 6 per 1,000 gallons to Rs. 16 per 1,000 gallons with effect from 1st January, 1991. The result is that the management went to the court and the court has passed an order that this Authority has no jurisdiction to levy cess as a result of which the coal company has stopped collecting cess from the coal buyers. This is the position. (*Interruptions*)

MR. SPEAKER: The hon. Member is quite capable. Let him ask the question.

(*Interruptions*)

[*Translation*]

SHRI BRAHMANAND MANDAL: Mr. Speaker, Sir, this is not reply to my question. I said that Coal Management went to the Supreme Court against the Government of Bihar and the cess collected by Bihar Government has been stopped. I wanted to know whether the buyers went to the Supreme Court. The hon. Minister has not replied to my question.....(*Interruptions*)

[*English*]

SHRI RAM NAIK: You must reprimand the Minister.

MR. SPEAKER: You must ask me to do that !

SHRI C.K. JAFFER SHARIEF: The realisation and collection of cess was stopped due to decision of Patna High Court, Ranchi Branch vide judgement dt. 6-11-1990 striking down the provisions of the cess on coal. (*Interruptions*)

MR. SPEAKER: Again you are not allowing the hon. Minister to speak. Please sit down. Let the hon. Member do that. He is quite capable of doing it. Why should Shri Basu Deb Acharia help it?

WRITTEN ANSWERS TO QUESTIONS

[*English*]

Hudco Scheme For Maharashtra

*597. SHRI BAPU HARI CHAURE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Housing and Urban Development Corporation has sanctioned some schemes for Maharashtra;

(b) if so, the details thereof; and

(c) the number of flats/house sites con-